

- (g) if not, the reasons therefor;
- (h) whether this program is facing fund crunch, if so, the details thereof; and
- (i) the policy of Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A.H. KHAN CHOUDHURY): (a) and (b) Yes. Indian Medical Association has signed an agreement with Department of Health and Family Welfare, Government of India for sensitization and involvement of private medical practitioners in Revised National TB Control Programme in fifteen States and one Union Territory of India.

(c) and (d) The Global Fund is providing fund for the IMA GFATM project for an overall amount of USD 15.80 million for a period of 6 years with an initial amount of USD 6.88 million for first three years.

(e) The fund for the IMA GFATM project comes from Global Fund.

(f) to (h) The government has released funds for this project, the details of which are:

1. INR 164.90 lakhs in financial year 2007-08
2. INR 282.77 lakhs in financial year 2008-09
3. INR 372.08 lakhs in financial year 2009-10
4. INR 450.00 lakhs in financial year 2010-11
5. INR 749.42 lakhs in financial year 2011-12

(i) The funds are released taking into consideration the fund utilisation, performance review and projected plan of impact activities for the ensuing period.

#### **New guidelines for treatment of sexual assault cases in hospitals**

1644. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government has issued new guidelines to the hospitals to be followed in medico-legal cases for examination of sexual assault victims; and
- (b) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) Health is a State subject, it is the responsibility of the State Governments to issue guidelines for examination of sexual assault cases.

In so far as three Central Government Hospitals in Delhi viz. Safdarjung Hospital, Dr. RML Hospital and LHMC and Associated Hospitals are concerned, the contents of the Sexual Assault Forensic Evidence (SAFE) Kit for doctors/nurses for examination of rape victims have already been in use as per the directions of the Hon'ble High Court in its order dated 23.4.2009.

However a proforma regarding Medical Examination Report for Sexually Assaulted victims was circulated by the Ministry of Health and Family Welfare to all States/UTs for implementation vide letter dated 3.8.2012. This proforma has been further revised and guidelines for examination of Sexually Assaulted victims have been drafted by Directorate General of Health Services.

The Department of Health Research has also drafted a Manual for addressing sexual violence.

Taking cognizance of these drafts as well as recommendations of Justice (Retired) Verma Committee, a Committee has been constituted to finalize the proforma and guidelines for medical Examination Report for Sexually Assaulted victims.

The Government of NCT of Delhi has also circulated guidelines for rapid response by hospitals in case of MLC examination of victims of sexual assault, which includes identification and marking of a separate room by Director/Medical Superintendents in order to provide privacy to the victim; ensuring adequate availability of essential equipments and stock of sexual assault forensic evidence (SAFE) kit, for collection of forensic evidence; keeping HODs of the Hospital and doctors informed about the identified room; nomination of C.M.O./M.O. In-Charge of Casualty & Emergency, for oversight and supervision. The designated Nodal Officer ensures smooth collection of MLC evidence/material keeping in mind the sensitivity of the circumstances, provision of clothing to the victims in case the situation demands; arrangements of training sessions to the doctors on the protocols and guidelines on the MLC examinations/reporting in case of Sexually Assaulted victims; organization of workshop for sensitization of hospital staff, medical and para-medical, in collaboration with the Delhi Commission for women, etc.

**Computerisation of Ayurvedic dispensaries**

1645. SHRI BASHISTHA NARAIN SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply to unstarred question 1804 dated 28 August, 2012 given in the Rajya Sabha and state:

(a) whether it is a fact that the Ayurvedic dispensaries have been provided the required hardware material for computerization;

(b) the reasons for non-computerization of these dispensaries if computerization is necessary to ensure transparency and probity in the functioning and checking the pilferage;

(c) whether it is a fact that computers and necessary infrastructure facilities were provided long back; and

(d) by when these dispensaries will be fully operational on-line?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) Yes.

(b) Computerization process is complete in six dispensaries and they are fully operational. The process is in final stages of completion in four more dispensaries. In the remaining three Ayurvedic dispensaries/units, computerization process is in different stages.

(c) Hardware has been provided at all the locations.

(d) Computerization in all Ayurvedic dispensaries/units in Delhi/NCR will be fully operational on-line shortly.

**Opening of AIIMS-like institutes**

†1646. SHRI MAHENDRA SINGH MAHRA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details of the AIIMS-like institutes sanctioned till date in the country, State-wise and location-wise;

(b) whether sites for construction have been identified for these sanctioned AIIMS;

---

†Original notice of the question was received in Hindi.